

[Shri S. N. Mazumdar], Minister replied that he would send a report of his speech in the House of the People to hon. Members. This is the Council of States, and I submit that when the agreement involves a constituent State of the Union, this House should be allowed an opportunity to discuss and debate the Agreement.

SHRI K. B. LALL : May I know if notice has been taken of my submission ?

MR. CHAIRMAN : Yes, yes. The matter is under consideration.

**ELECTION TO COMMITTEE
THE ALL INDIA COUNCIL FOR TECHNICAL
EDUCATION**

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA) : Sir, I beg to move :

That this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the All India Council for Technical Education for a term of three years ending the 29th April 1955.

MR. CHAIRMAN : The motion is :

That this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the All India Council for Technical Education for a term of three years ending the 29th April 1955.

The question is :

That this motion be adopted.

The motion was adopted.

MR. CHAIRMAN : So 31st July 1952 will be the last date for receiving nominations and 4th August 1952 for holding elections, if necessary, to the All India Council of Technical Education. The nominations will be received in the Council Notice Office upto 12 noon on the 31st of July. The election which will be conducted in accordance with the system of proportional representation by means of a single transferable vote will be held in the Secretary's Room No. 29, Ground Floor, Parliament House, between the hours of 10-30 a.m. and 1 p.m.

THE SPECIAL MARRIAGE BILL

T952 THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS) : Sir, I beg to move for leave to introduce a Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages.

9 a.m.

MR. CHAIRMAN : The question is:

That leave be granted to introduce a Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages.

JANAB M. MUHAMMAD ISMAIL SAHEB (Madras) : Sir, I oppose the motion for leave to introduce the Bill. Am I to give my grounds for objection now or at the stage after the hon. Minister has made his statement on the motion?

MR. CHAIRMAN : There will be many occasions when the Bill is taken for consideration and when there is a detailed consideration of the clauses and also at the final stage—third reading. But generally at this stage, opposition is not made because Members will have ample opportunities of expressing their views at a later stage.

J.* NAB M. MUHAMMAD ISMAIL SAHEB : I am fully aware, Sir, that it is a convention that generally such motions are not objected to at the stage of introduction. But, however, Sir, on rare occasions it is permissible for Members to oppose such motions and on such occasions they are under the rules allowed to make a statement with the Chair's permission. It is only a convention, Sir, not ordinarily to offer opposition and I intend to object to this motion on vital grounds. And my objection, Sir, is based on general grounds as well as constitutional ones.

With regard to the general grounds, Sir, I beg to say that this Bill, which is the subject matter of the motion, interferes with the fundamental rights of the citizens conceded and guaranteed by the Constitution. Article 25(1) grants the right to the citizens freely to profess and practise their respective religions. Marriage,